

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-457(PB)/2021

IN THE MATTER OF:

State Bank of India ... Petitioner/Applicant
v.
Mr. Charanbir Singh Sethi ... Respondent

Order Under Section Rule 95 (1) of Insolvency & Bankruptcy Code (IBC)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. PBA Srinivasan, Mr. Parth Tandon, Ms. Srishti Bansal, Ms. Prerana Sabharwal, Mr. V Aravind, Mr. Parth Kumar, Advs.
For the RP : Ms. Nainshree Goyal, Adv. a/w Mr. Deepak Maini, RP in person

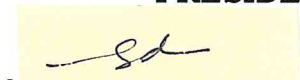
ORDER

IA-2452/2022

In view of the proceedings pending before Hon'ble Supreme Court in the case of *Sanjay Singal & Anr. v. Union of India & Ors. (Writ Petition(s) (Civil) No(s). 510/2022)* & *Ashok Pranjivan Bosmiya v. Union of India & Ors. (Writ Petition (Civil) No. 705/2022)*, we are inclined to adjourn the matter to 04.11.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)